

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

**Petition No.67/MP/2021 along with
I.A. No.84/2023 & I.A. Dy. No.204/2024**

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| Subject | Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on the existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events |
| Date of Hearing | 19.4.2024 |
| Coram | Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Sh. P K Singh, Member |
| Petitioner | Sprng Vayu Vidyut Private Limited (SVVPL) & Anr |
| Respondents | Power Grid Corporation of India (PGCIL) & Ors. |
| Parties Present | Shri Deep Rao Palepu, Advocate, SVVPL, SWEPL Shri Arjun Agarwal, Advocate, SVVPL, SWEPL Ms. Suparna Srivastava, Advocate, CTUIL Shri Tushar Mathur, Advocate, CTUIL Ms. Aastha Jain, Advocate, CTUIL Ms. Priyansi Jadiya, CTUIL |

Record of Proceedings

The instant petition is filed by the Petitioners for approving the surrender of Stage-II Connectivity granted to the Petitioners and relinquishment of Long Term Access (LTA) granted on existing inter-State Transmission System (ISTS) to Petitioner No. 1 by CTUIL, without any adverse financial consequences or liability.

2. Learned counsel for the Petitioners submitted that IA No. 84/IA/2023 was filed on 3.10.2023 to bring on record the events subsequent to the filing of the petition and IA.



Dy. No. 204/2024 was filed on 10.4.2024 to bring on record certain additional facts and to amend the prayers prayed in the petition.

3. The Commission directed that the IAs filed by the Petitioners on 10.4.2024 be registered and further allowed both the IAs filed by the Petitioners to amend the petition. Accordingly, both the IAs filed by the Petitioners are disposed of, as the amendment is allowed. The petitioner to submit amended petition.

4. Learned counsel for the Respondent, CTUIL, sought time to file the reply to the amended petition filed by the Petitioners.

5. After hearing the parties, the Commission directed the Respondents to file their reply to the amended petition on affidavit by 17.5.2024 with an advanced copy to the Petitioners, who will file the rejoinder, if any, on affidavit by 7.6.2024.

6. The Commission also directed the parties to comply with the above directions within the specified time and observed that no extension of time will be given.

7. The matter is listed for further hearing on 12.6.2024.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

